कि वह इस बारे में कोई ला एनेक्ट करने जा रहे हैं। हमारे देश में कई धार्मिक स्थान बियाबान जंगलों में हैं और बहुत सी आर्ट गैलेरीज हैं। इसके लिए वह लाज़ जो एनेक्ट करने जा रहे हैं उनको एन्फोर्स करने के लिए क्या खास कदम वह उठायेंगे ? साथ में मैं मंत्री महोदय से यह भी पूछना चाहता हूं कि आया वह इसके अन्दर कोई खास डेट जल्दी से जल्दी मखसूस कर सकते हैं कि बाइ दैट टाइम दैट ला कैन बी एनैक्टेड ?

तीसरे स्मग्लिंग के मामले में जैसा कि देखने मे आया है कुछ पोलिटिकल आदमी इस फन के अन्दर बड़े माहिर हो गये है और इस स्मग्लिंग की हालत तो बड़ी खास अहमियत इस देश के अन्दर रखती है। वैसे एक फैक्ट की बात है कि हिन्दी व्याकरण के अन्दर अभी तक तीन लिंग थे—

पुल्लिंग स्त्रीलिंग और नपुंसक लिंग, लेकिन अब हिन्दी व्याकरण को भी बदल कर एक और चौथा लिंग उसमें बढ़ा दिया—स्मग्लिंग। कुछ ऐसे सियासतदां लोग है जिनकी सियासत चलती नही बिना स्मग्लिंग के। तो मैं मंत्री महोदय से अर्ज करना चाहता हूं कि वह इस चीज के अन्दर देखें, जैसे कि एक मेरे आनरेबल फ्रेंड उनकी नोटिस मे कुछ नाम बताना चाहते है और इसके अन्दर कुछ पोलिटिकल पार्टीज का भी हाथ हो सकता है। वह यह अश्योरेंस हाउस के अन्दर देने को तैयार है या नहीं कि इसके अन्दर कोई पोलिटिकल इंटरफेयरेंस बर्दास्त नहीं की जायेगी ?

SHRI SIDDHARTHA SHANKAR RAY : Three questions have been asked. The first question relates to what I had stated with regard to this also being a part of the law and order problem. No matter how the hon. Member may try to emphasize the point, the laws of the country are very clear. A case of theft is a matter within the jurisdiction of the State Government concerned, and the Centre cannot possibly interfere in that. And I will repeat that we have called this conference on the 30th June for the purpose of formulating specific plans so that these thefts can be properly investigated and the stolen objects recovered.

So far as the new law is concerned, I have already said that a Bill for the purpose will be introduced in this House, and I hope that during this session or the next, the Bill become law. The hon. Member hoped that the Government would enforce the law. The Government will certainly enforce the law, the law try to enforce the law which is passed by this House, but I am sure that this great House, will also be very vigilant in this matter, for a Government can only be as vigil[illegible] the Parliament to which it is responsible.

With regard to the third matter, the hon. Member perhaps raised this question more in jest than in seriousness, because he went into the question of political smuggling and all the rest of it which has nothing to do with the calling attention notice before the House. I do not think he really wants me to answer it.

श्री मुख्तियार सिंह मलिक : उसके लिए ला जो एनैक्ट करने जा रहे हैं उसके अन्दर एक नो आबजेक्शन सर्टिफिकेट और लगा दें··· (**व्यवधान**)·····

SHRI SIDHARTHA SHANKAR RAY : When the Bill comes, he can put in an amendment.

12.55 hrs.

RE: PASSING OF THE MAINTENANCE OF INTERNAL SECURITY BILL

SHRI PILOO MODY (Godhra) : Have I your permission to make a brief statement ?

MR. SPEAKER : On what matter ?

SHRI PILOO MODY : On the matter of the passing of the Maintenance of Internal Security Bill. I have given you notice. On Friday evening at the end of the debate there was a great deal of noise and the entire opposition except myself walked out.

SHRI C. M. STEPHEN (Muvattupuzha) : I rise on a point of order. There are certain rules..

MR. SPEAKER : Let me listen to him for a minute.

SHRI PILOO MODY : No doubt there was a great deal of noise at that time. I was waiting to cast my vote even though it might be a solitary vote against that Bill. I feel aggrieved in the sense that I was deprived and my party was deprived of the right to register its protest through a vote on that particular Bill. I realise there was a lot of noise going on and I do not want to enter into any controversy nor am I demanding a CBI enquiry. I shall be satisfied if I am allowed to listen to the tape and make sure for myself that a vote was taken on that Bill. I assure the House that even the sighs of the Deputy-Speaker are registered on the tape. If I am satisfied I shall make a public retraction of whatever I have said ; otherwise I leave you and the country to judge of what may have been the truth in the matter.

SHRI P. K. DEO : (Kalahandi) : This is a very genuine request.

MR. SPEAKER : Order, order. I heard about it on that day. You came out with a Press statement, which I cannot appreciate very much. Your letter reached me today and your statement was dated the 18th. It is so much embarrassing. I have made it sure from the Deputy-Speaker that every procedure was followed and it was put to vote and the Bill was passed. I have seen the old rules.

SHRI P. K. DEO : Have you heard the tape.

MR. SPEAKER : I cannot sit in judgement over the Deputy-Speaker or the Chairman who is presiding ; I am not prepared to go through it. I rely on the text provided to me and on what the Deputy Speaker who was in the Chair tells me. I cannot sit in judgment over him nor can I take any action....(*Interruptions*) I am not going to allow any discussion.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, मैं इस पर चर्चा नहीं मांग रहा हूं। आप ने निर्णय दे दिया, वह निर्णय हम मान रहे हैं। यह मामला तो खत्म हो गया। लेकिन इसी से जुड़ा हुआ किन्तु इससे अलग यह सवाल पूछना चाहता हूं कि अगर कोई तथ्यों के बारे में मतभेद पैदा हो जाय तो क्या टेप को सदस्यों को सुनाने में कोई एतराज है ?.....(व्यवधान).....जो डिप्टी स्पीकर साहब कहते हैं वह मैं मानता हूं। मैं तो दूसरा सवाल उठा रहा हूं।

MR. SPEAKER : So far as the Chair is concerned,....his own observations are more important and his own knowledge on the affairs has been conveyed to me and I prefer them to any other. If you do it it will be setting a very unhappy precedent for the future.

12.58 hrs.

PAPERS LAID ON THE TABLE

Kerosene (Fixation of Ceiling Prices) Second Amdt. Order

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 809 in Gazette of India dated the 28th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT—473/71.]

12.59 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the appropriation (Railways) No. 2 Bill, 1971, which was passed by the Lok Sabha at its sitting held